

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

28.

IA 3368/2022

IN

C.P. (IB)/1739(MB)2019

CORAM:

SHRI MANOJ KUMAR DUBEY
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 14.11.2022

NAME OF THE PARTIES:

Ingenia Fze

Vs

Infra Industries Ltd

SECTION: 9, 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Ms. Gayatri Mohite, Ld. Counsel for the Applicant/BSE present.
Mr. Devarajan Raman, Ld. Authorized Representative representing RP present. Mr. Rajan Agarwal, RP present in person.

IA 3368/2022

Bombay Stock Exchange (BSE) filed an Application seeking condonation of delay of 307 days in filing claim of penalties before the RP.

RP submits that earlier the BSE has submitted a claim of Rs.22 lakhs, the same was admitted and now the application is also filed for approval of Resolution Plan.

Now this Bench is of the view that there is inordinate delay of 307 days for filing claim of penalties before the RP would not be considered and the delay cannot be condoned and hence **I.A. 3368/2022** is dismissed.

Sd/-
MANOJ KUMAR DUBEY
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)